

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar.

Notification
Srinagar, the 23rd of May ,2017.

SRO 219.- In exercise of the powers conferred by sub-section (1) of Section 492 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Ashiq Hussain , CPO Kupwara as Special Public Prosecutor to conduct the case titled State Vs Manzoor Ahmad Lone and ors under FIR No.03/2017 involving offences punishable under Section(s) 366,376,109,342-RPC P/s Trehgam which is pending disposal before the Court of Principal Sessions Judge, Kupwara.

By order of the Government of Jammu and Kashmir.


Sd/
(Abdul Majid Bhat)
Secretary to Government,
Department of LJ&PA.

No.LD(Acq)2017/84-Kup

Dated 23.05.2017

Copy to the:-

1. Principal Secretary to Government, Home Department, Srinagar.
2. Registrar General, J&K High Court, Srinagar.
3. Director General of Police, J&K Srinagar.
4. Director Prosecution, J&K , PHQ, Srinagar.
5. Principal Sessions Judge, Kupwara.
6. Director Litigation , Kashmir .
7. Public Prosecutor, Kupwara.
8. Sh Ashiq Hussain, CPO Kupwara for information and necessary action. He shall not be entitled to any fee/remuneration from the Government.
9. General Manager, Government Press Srinagar for publication in an extra ordinary issue of the Government Gazette.
10. SRO Section, Department of L,J and PA(w.7.s.c).


(Khursheed Ahmad Bhat)

Assistant Legal Remembrancer
Department of LJ&PA